

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.115
(IB)-380(ND)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Kiran Gupta

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Mr. Iswar Mohapatra, Adv., Mr. Vijender Sharma,
RP

ORDER

New IA-3394/2024

Heard Ld. Counsel Mr. Iswar Mohapatra appeared on behalf of the RP.

Arguments Heard, Order Reserved.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)